

Manufacture of Transformer

*48. { **Shri A. K. Gopalan:**
Shri D. C. Sharma:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Starred Question No. 866 on the 23rd August, 1961 and state:

(a) the progress made so far in the proposal to have a transformer-manufacturing factory to be located in Kerala; and

(b) when it is likely to be finalised?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The firm has been granted an Industrial licence for the manufacture of Transformers and the terms of their collaboration with M/s Hitachi of Japan are under consideration.

**Pakistan Attorney General's
Statement in Lahore**

*49. **Shri Hem Raj:** Will the Prime Minister be pleased to state:

(a) whether it is a fact that the Attorney General of Pakistan in an address to the students at Lahore has asked them to write anti-Indian writings; and

(b) if so, the action taken by Government?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). Government of India have seen a news item which appeared in the Pakistan newspaper 'Dawn' published on 13th October, 1961, reporting the address delivered by Chaudhuri Nazir Ahmad Khan, the then Attorney General of Pakistan, at the installation ceremony of the students union of the Islamia College. The Government of India considers these remarks as highly objectionable and is taking up the matter with the Pakistan Government in terms of the joint Press Code agreed upon between the two countries.

Money Order remittance from Burma

*50. **Shri Tangamani:** Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 993 on the 28th August, 1961 and state:

(a) whether it is a fact that Indian residents in Burma are still experiencing difficulties in the matter of sending money orders to their dependents in India;

(b) if so, further action taken in the matter; and

(c) whether the Burmese Government are insisting on three year residential qualification?

The Parliamentary Secretary to the Minister of External Affairs (Shri J. N. Hazarika): (a) and (b). No, as facilities for sending money orders from Burma by Indian nationals to their dependants in India were resumed with effect from 21st August, 1961.

(c) Yes, Sir.

Loans for House Building

*51. { **Shri P. G. Deb:**
Shri Arjun Singh
Bhadauria:
Dr. Ram Subhag Singh:

Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether the limits of loans for building houses by government employees have been raised; and

(b) if so, how many government officials have been benefited so far by the scheme?

The Deputy Minister of Works, Housing and Supply (Shri Anil K. Chanda): (a) Yes. In February 1961 the Government of India decided that the Heads of Departments may sanction house-building advances upto Rs. 4,800 to the employees drawing pay upto Rs. 200 P.M. even though the advance based on 24 months' pay, as ordinarily admissible under the Rules, is less than this amount. In July 1961, it was also decided that the